

1	2	3	4
3.	Pudukkottai	17	16
4.	Thanjavur	27	19
5.	Tiruchirapalli	15	14
6.	Kamarajar	14	12
7.	Anna	23	14
8.	Ramanathapuram	9	8
9.	Tirunelveli	15	13
10.	Chidambaranar	3	2
11.	Coimbatore	22	20
12.	Dharmapuri	25	18
13.	Madurai	25	24
14.	South Arcot	35	27
15.	North Arcot	27	4
16.	Periyar	7	8
17.	Nilgiri	8	12
18.	Salem	14	8
19.	Pasumon Muthuramalingam	7	-
20.	Madras	29	22

The banks are taking steps to open branches at the centres for which licences are pending, to the extent possible.

#### **Enforcement of Anti-Narcotics Laws**

\*551. SHRIJANARDHANA POOJARY:  
Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the remarks made in the US State Department's annual international narcotics strategy report to the Congress to the effect that India is growing in importance as a transit route for heroin from Pakistan and Burma despite new anti-narcotics laws;

(b) if so, the reaction of Government thereon; and

(c) the steps being taken by Government to make the anti-narcotics laws effective?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) and (c). Government have taken a number of steps to curb smuggling of narcotics which include inter-alia tightening of anti narcotics laws and improving their enforcement, strengthening of Narcotics Control Bureau and the preventive machinery at the borders, international ports and in areas growing opium and improving liaison with both international and national agencies Like INTERPOL, Customs Cooperation Council, International Narcotics Control Board, Drug Enforcement Administration of USA, etc.

### Investment by Financial Institutions in M/s. Larsen & Toubro

\*552. SHRI RAM BAHADUR SINGH Will the Minister of FINANCE be pleased to state:

(a) whether the Unit Trust of India the General Insurance Corporation and the Life Insurance corporation have substantial holdings (shares and Advances) in the M/s. Larsen and Toubro, Bombay;

(b) if so, the details thereof; and

(c) the donations given if any, by this company to private organisations?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The details of shares held by Unit Trust of India, The General Insurance Corporation of India and Life Insurance Corporation of India in M/s. Larsen & Toubro, as on date are as under:

<i>Sl. No.</i>	<i>Name of Financial Institution.</i>	<i>Amount in Rs. lakhs.</i>
1.	Unit Trust of India.	686.14
2.	General Insurance Corporation of India.	769.84
3.	Life Insurance Corporation of India	1222.18

UTI has Nil advance to L & T. The amounts advanced as term loans by LIC & GIC are as follows:

	<i>Amount Advanced Rs.</i>	<i>Amount Outstanding Rs.</i>
Life Insurance Corporation of India	15,00,00,000	6,30,44,742
General Insurance Corporation of India.	413,00,000	1,32,40,000

(c) The information available from the company's profit and loss accounts for the year ending 31st March 1989 does not show payment of donation by the company to any private organisation.

### Holding of Public Offices by High Functionaries after Retirement

\*553. SHRI ARVIND NETAM: Will the Minister of LAW AND JUSTICE be pleased to state: